

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 25455 of 2013

(Arising out of Order-in-Appeal No. 635/2012 dated 15.11.2012
passed by the Commissioner of Central Excise (Appeals),
Mangalore.)

M/s. Jyothi Electricals

Jyothi Building, Maidan Road,
Mangalore – 575 001.

Appellant(s)

VERSUS

The Commissioner of Central Excise

7th Floor, Trade Centre
Bunts Hostel Road,
Mangalore – 575 003.

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri M. Sreekanth, Superintendent (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

FINAL ORDER NO. 21452 /2025

DATE OF HEARING: 15.09.2025

DATE OF DECISION: 15.09.2025

PER: R. BHAGYA DEVI

Learned advocate for the appellant vide email dated 12.09.2025 submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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